



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ३, अंक ३६(३)]

शनिवार, एप्रिल १५, २०१७/चैत्र २५, शके १९३९

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ७१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2017, (Mah. Act No. XXVIII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Principal Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT NO. XXVIII OF 2017.

(First published, after having received the assent of the Governor in the "*Maharashtra Government Gazette*", on the 15th April 2017).

An Act further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take

immediate action further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2017 on the 31st January 2017 ;

(१)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

Short title and commencement.

**1. (1)** This Act may be called the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 31st January 2017.

Amendment of section 14 of III of 1959.

**2.** In section 14 of the Maharashtra Village Panchayats Act, in sub-section (1), in clause (j-5), after the words “of the *Gram Sabha*” the words “or of the Chief Executive Officer or an officer designated by him; or a self-certificate” shall be inserted.

III of 1959.

Amendment of section 16 of Mah. V of 1962.

**3.** In section 16 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, in sub-section (1), in clause (p), after the words “of the *Gram Sabha*” the words “or of the Chief Executive Officer or an officer designated by him; or a self-certificate” shall be inserted.

Mah. V of 1962.

Repeal of Mah. Ord. V of 2017 and saving.

**4. (1)** The Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2017, is hereby repealed.

Mah. Ord. V of 2017.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the relevant Acts as amended by this Act.

III of 1959. Mah. V of 1962.